Subject: Insertion of policy condition under Chapter 41, 42 and 43 of ITC (HS), 2017–Schedule–1(Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby inserts the following Policy Condition at the end of Chapter 41 (as Policy Condition No.2), Chapter 42 (as Policy Condition No.1), and Chapter 43 (as Policy Condition No.1) of ITC (HS) 2017–Schedule–1(Import Policy) as under:

Policy Condition: Import of seal skin, in any form, is prohibited.

2. Effect of this Notification: Import policy of seal skin under Chapter 41, 42 and 43 of ITC (HS), 2017–Schedule–1(Import Policy) is notified.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade

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